

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF APARNA POLYFLEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Aparna Polyflex Private Limited
2.	Date of incorporation of corporate debtor	18/04/2000
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25209WB2000PTC160635
5.	Address of the registered office and principal office (if any) of corporate debtor	155, Lenin Sarani, 4 th Floor, Room No 402, Kolkata- 700013
6.	Insolvency commencement date in respect of corporate debtor	01/10/2019
7.	Estimated date of closure of insolvency resolution process	29/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Animesh Mukhopadhyay Regn No: IBB/IPA-001/IP-P00124/2017-2018/10266
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Syndicon Enclave, 25/1A/1 Naktala Road, Kolkata 700047 Email: animesh_fca@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	251/A/6 NSC Bose Road, Ground Floor, Kolkata 700 047 Email: cirpaparna@gmail.com
11.	Last date for submission of claims	15/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable- as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable - as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads Physical Address: As mentioned against item No. 10 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **APARNA POLYFLEX PRIVATE LIMITED** on 01/10/2019.

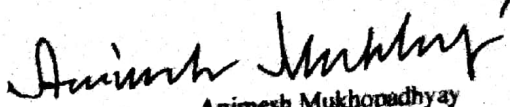
The creditors of Aparna Polyflex Private Limited, are hereby called upon to submit their claims with proof on or before 15/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Dated: 04/10/2019
Place: Kolkata


Animesh Mukhopadhyay
Interim Resolution Professional
Reg. No: IBB/IPA-001/IP-P00124/2017-2018/10266
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Insolvency Professional
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